

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1014/MP/2025 along with IA No. 131/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty and extend the date of effectiveness of Petitioner's Connectivity dated 10.9.2021.

Petitioner : Renew Dinkar Urja Private Limited & Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **8.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RSPPL
Shri Girik Bhalla, Advocate, RSPPL
Ms. Ameya Mishra, Advocate, RSPPL
Ms. Priyanka Vyas, Advocate, RSPPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Kaavya Madan, Advocate, CTUIL
Ms. Shree Dwivedi, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that in terms of the direction issued *vide* Record of Proceedings for the hearing dated 19.12.2025, the Respondent, CTUIL, has neither filed its reply nor the project progress report as per the format attached therein. The learned counsel also submitted that since the Commission did not grant any interim relief without hearing CTUIL, the Petitioners were constrained to approach the Hon'ble High Court of Delhi, wherein *vide* order dated 6.1.2026, the Hon'ble High Court has directed that the present *status quo* be maintained till the matter is taken up for hearing and considered by the Commission.

2. In response, the learned counsel for the Respondent, CTUIL, requested to hear the IA at the earliest. He further added that CTUIL does not wish to file any reply to the IA and will also serve an advance copy of its note of submissions on the Petitioners for convenience.



3. Considering the above submissions, the Commission directed to list the IA for hearing on 15.1.2026. The Commission also directed CTUIL to furnish the information sought vide Record of Proceedings for the hearing dated 19.12.2025 within two days.

4. Accordingly, the IA, along with the main Petition, will be listed for hearing on **15.1.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

